

Mr. Speaker: Not at all. But I have to decide. This matter was decided the other day.

Shri Kapur Singh: I am not referring to that matter. I am referring to what you did in the House. You acted in contravention of the Rules of Procedure and I want to bring it to the notice of the House.

Mr. Speaker: He cannot bring it like this. He can bring a regular motion against me.

Shri Kapur Singh: May I take it that you are going, in future also, to use your discretion to suppress all evidence and argument which go to show that you had acted in contravention of the Rules of Procedure.

Mr. Speaker: Unless I give consent to anything being raised, I will not allow anything. I am not going to allow this.

Shri Kapur Singh: I take a note of this.

Mr. Speaker: Now papers to be laid on the Table.

12.45 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE STUDY TEAM ON THE TEXTILE COMMISSIONER'S ORGANISATION

The Deputy Minister in the Ministry of Information and Broadcasting (Shrimati Nandini Satpati): On behalf of Shri Manubhai Shah I beg to lay on the Table a copy of the Report (Part I) of the study Team on the Textile Commissioner's Organisation—Cotton, Cotton Textiles and Textile Machinery Manufacture. [Placed in Library. See No. LT-6253/66].

INDIA'S NOTE DATED THE 30TH APRIL, 1966, GIVEN TO THE EMBASSY OF CHINA IN INDIA

The Minister of External Affairs (Shri Swaran Singh): I beg to lay on the Table a copy of Government of India's note dated the 30th April, 1966, given to the Embassy of China in India in reply to the note dated the

31st January, 1966, given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China [Placed in Library. See No. LT-6254/66].

12.45½ hrs.

PRODUCE CESS BILL

MEMORANDUM RE: DELEGATED LEGISLATION

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): I beg to lay on the Table a statement with regard to the Memorandum regarding Delegated Legislation appended to the Produce Cess Bill, 1966. [Placed in Library. See No. -LT-6255/66].

12.46 hrs.

DELHI ADMINISTRATION BILL

REPORT OF JOINT COMMITTEE

Shri Krishnamoorthy Rao (Shimoga): I present the Report of the Joint Committee on the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of information. You will recollect that sometime ago, three or four members of the Joint Committee resigned from the said Committee and immediately afterwards, in accordance with your very wise guidance given in the House on the 21st April when I raised the question—I asked you whether it was open to members to move for filling the vacancies and you said, "certainly", "yes"; my question was—

"Is it open to members to give notice of a motion to fill the vacancies. . . ."

and you said,

"yes"—

on the same day I gave notice of a motion. That was never taken up and I was told that the motion would not be considered. I want to know why the vacancies on the Committee were not filled up.

Mr. Speaker: I will get that and see.

Shri Hari Vishnu Kamath: The report of the Joint Committee was laid on the Table without filling in the vacancies on the Committee. I do not think that it is in order.

EVIDENCE

Shri Krishnamoorthy Rao: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith.

12.47 hrs.

STATEMENT RE: LIBERALISATION OF INDUSTRIAL LICENSING POLICY

The Minister of Industry (Shri D. Sanjivayya): As the House is aware, both in this House and outside, leaders of Public opinion belonging not only to the Congress party but also to some other parties, have from time to time suggested the need for a review of the continuance of various controls in the economic field. The Prime Minister has also on more than one occasion recently reiterated Government's policy that controls would be maintained only where it is necessary in the public interest to do so. Government have been therefore keeping under review the various controls in existence.

As regards the specific control relating to the licensing of industries under the Industries (Development and Regulation) Act, 1951, over the past two years Government have announced some relaxations. All Industries with fixed assets not exceeding Rs. 25 lakhs were exempted from the licensing provisions of the Act in 1964. Some relaxations regarding diversification of production by manufacture of 'new articles' by existing units and relating to 'substantial expansion' of the licensed capacity in cases not involving any foreign exchange expenditure were announced last year. The possibility of making further relaxations has been under Government's consideration for some time.

Though efforts have been made to streamline the licensing procedures, it cannot be denied that the system of licensing inevitably involves some delay. Some speeding up in the establishment of capacities can be expected in industries in respect of which it is practicable to eliminate the licensing requirements. In the present context of somewhat sluggish investment by the private sector, it is important that all legitimate encouragement should be given to the speedy setting up of further capacity, particularly in priority fields. It has accordingly been decided that the industries specified below should be exempted from the licensing provisions of the Industries (Development and Regulation) Act:—

S. No.	Industry	Scheduled Ind. Nos.
1	Iron & Steel castings & forgings	1.A(3)
2	Iron and Steel Structural	1.A(4)
3	Electric motors (not exceeding 10 Horse power)	5(2)
4	Pulp—Wood pulp—mechanical, chemical including dissolving pulp	24(5)
5	Power Alcohol	26(1)
6	Solvent extracted oils	28(1)
7	Glue and gelatin	32
8	Glass—Other than Hollow ware	33(2), (3), (4), (5) & (6).
9	Ceramics:	
	Fire bricks	34(1)
	Furnace lining bricks	34(3)
10	Cement and Gypsum products:	
	Portland cement	35(1)
	Insulating boards	35(8)
	Gypsum boards, wall boards and the like	35(4)
11	Timber Products	
	Plywood	36(1)